

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417

IA/3097/ND/2024IA/3192/ND/2024IA/3196/ND/2024
IA/3201/ND/2024IA/3205/ND/2024IA/3208/ND/2024
IA/3209/ND/2024IA/3304/ND/2024IA (Plan)/20/ND/2024
IA/2983/ND/2024IA/2997/ND/2024 IA/3002/ND/2024
IA/2034/ND/2024IA/1991/ND/2024IA/1826/ND/2024
IA/543/ND/2024 in IB/783/ND/2022

IN THE MATTER OF:

Conquerent Control Systems Private Limited	...	Applicant
Versus		
Ansal Crown Infrabuild Private Limited	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Rishabh Nangia for Krish Infrastructure Pvt., Ltd., in IA-2034/2024 Adv. Manoj Kumar Garg & Adv. Kundan Roy in IA/3192/ND/2024, Adv. Toyesh Tewari, Adv. Nidhisha Choksi for the Applicant in I.A. No. 3097/2024, Adv. Apoorv Khator and Adv. Ishaa Srivastava for Applicant in IA no. 2983/2024 and 3002/2024, Adv. Udit Singh for Applicant in IA No. 2997 of 2024, Adv. Manav Goyal for the Applicant in IA No. 543 of 2024, Adv. Rajan Verma in IA-3304/2024 Adv. Anuja Pethia, Adv. Noor Shergill, Adv. Rishabh Govila in IA-1991/2024 & IA-1826/2024
For the SRA	: Mr. Nipun Gautam, for SRA
For the RP	: Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv. Ankit Sharma, Adv. Varun Pandit, Adv. Yash Dhawan for the RP, RP Sunil Kumar Agarwal in person

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3097/ND/2024:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the SRA are present through VC. Ld. Counsel for the RP is present physically and submitted that he has not received the copy of the application. Ld. Counsel for the Applicant is directed to serve the copy of the application on the Counsel for RP. Let reply be filed within one week from the date of receipt of the application. Rejoinder, if any, shall be filed within three days thereafter. List this matter on **09.08.2024**.

IA/3192/ND/2024:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the RP are present. Ld. Counsel for the RP has submitted that he received the copy of the application and seeks time to file reply. One week time is granted for filing reply. List the matter on **09.08.2024**.

IA/3196/ND/2024:-

This is an application filed by the Resolution Professional to take on record the 16th Progress Report. The same is taken on record, subject to all just exceptions. IA/3196/ND/2024 stands **allowed**. Place it with the main file for further reference.

IA/3201/ND/2024;-

This is an application filed by the Resolution Professional to take on record the 14th Progress Report. The same is taken on record, subject to all just exceptions. IA/3201/ND/2024 stands **allowed**. Place it with the main file for further reference.

IA/3205/ND/2024 :-

This is an application filed by the Resolution Professional to take on record the 11th Progress Report. The same is taken on record, subject

to all just exceptions. IA/3205/ND/2024 stands **allowed**. Place it with the main file for further reference.

IA/3208/ND/2024 :-

This is an application filed by the Resolution Professional to take on record the 13th Progress Report. The same is taken on record, subject to all just exceptions. IA/3208/ND/2024 stands **allowed**. Place it with the main file for further reference.

IA/3209/ND/2024

This is an application filed by the Resolution Professional to take on record the 15th Progress Report. The same is taken on record, subject to all just exceptions. IA/3208/ND/2024 stands **allowed**. Place it with the main file for further reference.

IA/3304/ND/2024:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the RP are present. Ld. Counsel for the RP has submitted that he received the copy of the application and seeks time to file reply. One week time is granted for filing reply. List the matter on **09.08.2024**.

IA/2983/ND/2024 & IA/3002/ND/2024:-

This is an application under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 seeking reclassification of the applicant. Ld. Counsel for the RP is present and submitted that they already filed the reply, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on **09.08.2024**.

IA/2997/ND/2024 IA/1991/ND/2024 & IA/1826/ND/2024:- :-

Ld. Counsel for the RP is present and submitted that they already filed the reply, however the same is not on board. Let steps be taken

to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on **09.08.2024**.

IA/2034/ND/2024 & IA/543/ND/2024:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the RP are present. Ld. Counsel for the RP has submitted that they already filed the reply, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal.

In the meantime, the parties are directed to complete the pleadings on or before the next date of hearing. The RP is directed to serve the copy of the reply in all the applications on the Counsel for the Applicant. List the matter on **09.08.2024**.

IA (Plan)/20/ND/2024;-

List on **09.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)